

Central Administrative Tribunal
Principal Bench: New Delhi

RA No. 122/2001

In

OA-1738/98

New Delhi this the 26 Day of March 2001

Hon'ble Shri S.R. Adige, Vice Chairman, (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Janak Singh,
S/o Shri Vacha Ram
Care Taker/Watching Khalasi,
Assistant Engineer's Office,
Northern Railway,
Kashmiri Gate,
Delhi.

Review applicant

(Through Advocate: Shri P.S. Mehendru)

Versus

1. Union of India
Through the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Assistant Personnel Officer (C),
Northern Railway,
Kashmiri Gate,
Delhi-110 006.
3. The Asstt. Engineer/Works/General,
Northern Railway,
Kashmiri Gate,
Delhi-110 006.
4. The Divisional Engineer (Works),
Northern Railway,
Hapur.

ORDER (By Circulation)

Hon'ble Dr. A. Vedavalli, Member (J)

Perused the Review Application and the
material papers and documents which have been placed
on record.

2. It is well settled as per the law laid
down by the Supreme Court in a catena of cases
including the decisions in K. Ajit Babu & Ors. Vs.

U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath Vs. State of Orissa & Ors. (AISLJ 2000(2)SC 108) that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure 1908. While so, the applicant in the present review application has failed to establish any error or law or fact apparent on the face of the record or any other ground as enumerated in the aforesaid provisions. In the guise of a review application, the applicant is only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

3. In view of the above, the review application is dismissed.


(Dr. A. Vedavalli)
Member(J)


(S.R. Adige)
Vice-Chairman(A)

Mittal